

ITEM NO.1501 Court 3 (Video Conferencing) SECTION II-A
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 393/2020

(Arising out of impugned final judgment and order dated 07-12-2018 in CRA No. 300/2004 passed by the High Court Of Jharkhand At Ranchi)

MAHESHWAR TIGGA

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND

Respondent(s)

([HEARD BY : HON. ROHINTON FALI NARIMAN, HON. NAVIN SINHA AND HON. INDIRA BANERJEE, JJ.])

Date : 28-09-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mrs. V. Mohana, Sr. Adv.
Mr. Anup Kumar, AOR
Ms. Nikita Capoor Adv.
Ms. Ankita Sharma, Adv.
Mr. Varun Narang, Adv.

For Respondent(s) Pragya Baghel, Adv.
Ms. Pallavi Langar, AOR
Mr.Ritesh Khare. Adv.

Hon'ble Mr. Justice Navin Sinha pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice R.F. Nariman, His Lordship and Hon'ble Ms. Justice Indira Banerjee.

Leave granted.

This appeal is allowed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)